

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:136  
ANSWERED ON:05.12.2013  
PENALISATION UNDER COMPANIES ACT  
Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of imprisonment/penalisation of Directors of various companies ordered by the Courts under Companies Act, 1956 during each of the last three years, company-wise;
- (b) the details of the charges levied against such directors; and
- (c) the details of acquittal of any accused by the Courts during the same period along with the reasons for such acquittal?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) to (c) Information is being collected and will be laid on the Table of the House.